Company donations to political parties ...

◆109. SHRI DHARAMCHAND · JAIN:

SHRI JAGDISH PRASAD

Will the Minister of LAW, JUS-TICE AND COMPANY AFFAIRS be spleased to state:

- (a) whether Government propose to withdraw the restrictions on company donations to political parties;
- (b) if so, what are the reasons therefor; and
- (c) what is the number of cases of violation of the said restrictions which came to the notice of Government during the last three years?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) and (b) At present no such proposal is under consideration of the Government

(c) Only one case of violation of section 293A of the Companies Act, 1956 has come to the notice of Government during the last three years.

Telecommunication operation in towns of Assam.

*110. SHRI ROBIN KAKATI: Will the Minister of COMMNICATIONS be pleased to state:

- (a) whether it is a fact that the telecommunication net work in the various towns of Assam such as Tinsukia, Dibrugarh, North Lakhampur, Nowgoing, Tezpur, Gauhati, Barpeta, Rangiya, is being operated by the Army; and
- (b) if so, what are the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI C.M. STEPHEN); (a) No Sir.

(b) Does not arise.

Srinagar T. V. centre

*111. SHRI HARI SHANKAR BHABHRA:

SHIW JAGDISH PRASAD MATHUR:

Will the Minister of INFORMAT-

TION AND BROADCASTING be pleased to state:

- (a) whether Government's attention has been drawn to a news-iten published in the Indian Expresdated the 17th January, 1982 alleging extraneous influence playing a decisive role in recent appointments in the Srinagar T.V. Centre: and
- (b) if so whether Government propose to institute an enquiry into the matter as well as on the working of the Srinagar T. V. and A. I. R. Centres?

THE MINISTER OF INFORMA TION AND BROADCASTING (SHR VASANT SATHE): (a) The Govern ment's attention has been drawn to the said news item.

(b) The selections have been made strictly on the basis of the merit; and according to the Recruitmen Rules. Therefore, the question of holding an enquiry does not arise.

Production of Methodilazine and Dimethisterone by M/s Glaxo Limit ed

- *112. DR. (SHRIMATI) NAJM/ HEPTULLA: Will the Min ister of PETROLEUM, CHEMICALA AND FERTILIZERS be pleased to state:
- (a) whether M/s Glaxo Limited are licensed to manufacture Methdilazine, Dimethisterone and its formulations; if so, what is the production during the last three years alongwith the names and composition of the formulations and the time since when marketed in India;
- (b) whether it is a fact that the formulations based on these two drugs are banned for manufacture and marketing in U.K., U.S.A. and other countries on account of dangerous side effects since number of years; if so what are the reasons for allowing them in India and details thereof;
- (c) what are the quantities of these two drugs imported by M/s Glaxo during the last three years and their prices; and